

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.05  
C.P. (IB) No.156/BB/2023**

**IN THE MATTER OF:**

M/s. Northern Arc Capital Limited ... Petitioner  
Vs.  
M/s. Shapos Services Private Limited ... Respondent

**Order under Section 7 of I & B Code, 2016**

**Order delivered on 25.06.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ricab Chand  
For the Respondent : Shri Shyam Harindra

**ORDER**

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. Both the Learned Counsels requested two weeks' more time stating that the settlement talks are going on.
3. At the request, final opportunity is granted to both the Ld. Counsels to report on the settlement, failing which the matter will be taken up for hearing.
4. List the case on **23.07.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(K. BISWAL)  
MEMBER (JUDICIAL)**